

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMILIONN TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Amilionn Technologies Private Limited
2.	Date of incorporation of corporate debtor	01-03-2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG2011PTC072998
5.	Address of the registered office and principal office (if any) of corporate debtor	B1, Manjeera Residency, Huda Heights Ashwini Layout, Jubilee Hills Hyderabad Tg 500033 In
6.	Insolvency commencement date in respect of corporate debtor	09 th January 2020
7.	Estimated date of closure of insolvency resolution process	06 th July 2020 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name :Swami Deen Gupta Registration No:IBBI/PA-003/IP-N000132/2017-18/11458
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:2/64, VisheshKhand , Gomti Nagar, Lucknow-226010 UP e-mail:sdguptacmaip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:2/64, VisheshKhand , Gomti Nagar, Lucknow-226010 UP e-mail:amilionn19@gmail.com
11.	Last date for submission of claims	28 th January 2020 (14 days from the date of appointment of interim resolution professional who noted the appointment on 14th January 2020 from the order dated 09th January 2020 uploaded on Hon'ble NCLT Hyderabad's website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not Applicable as ascertained from the available financial statements of the corporate debtor.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link :https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Amilionn Technologies Private Limited on 9th January 2020.

The creditors of Amilionn Technologies Private Limited are hereby called upon to submit their claims with proof on or before 28th January 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CMA SWAMI DEEN GUPTA
INSOLVENCY PROFESSIONAL
Reg. No. IBBI/PA-003/IP-N000132/2017-18/11458
Lucknow


Swami Deen Gupta
Interim Resolution Professional
Registration No. IBBI/PA-003/IP-N000132/2017-18/11458

Date: 17th January 2020
Place: Lucknow (UP)